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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING AT NAGPUR
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY - 1.

OA No. 587/91

Rashtriya Bharatiya Khani
Vibhag Karmachari Sangh
through its Secretary J P Apte
4th floor; Indira Bhavan;
Civil Lines; Nagpur & Another

..Applicants

V/s.

Union of India through
Secretary, Min. of Steel & Mines
New Delhi & Another

..Respondents

Coram: Hon. Shri M S Deshpande, V.C.
Hon. Shri M Y Priolkar, M(A).

APPEARANCE:

Mr. M Sudame
Counsel
for the applicant


Mr. R. Darda
Counsel
for the respondents


ORAL JUDGMENT:

DATED: 15.3.93

(Per: Justice M S Deshpande, Vice Chairman)

Heard Counsel. It is apparent that in pursuance of the recommendations of IIIrd and IVth Pay Commissions certain pay scales were to be given to the category of the employees represented by the applicant no.1 union. A representation in this regard was made by the union by its letter dated 30.10.90. Shri Darda states that no decision has so far been taken on the representation. We find that it would suffice to say at this stage that the Government should consider the representation and take a decision thereon within a period of three months from to-day. With these directions the application is disposed of, but without any order as to costs.


(M.Y. Priolkar)
Member(A)


(M.S. Deshpande)
Vice Chairman